

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.215- IA/825(AHM)2023
ITEM No.216- IA/1265(AHM)2023
in
CP(IB)/298(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Bank (Erstwhile Allahabad bank)
V/s
Rajkamal Logistic Pvt Ltd

.....**Applicant**

.....**Respondent**

Order delivered on: 15/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Adv.
For the Respondent :

ORDER

IA/825(AHM)2023

List for further consideration on 27.08.2024.

IA/1265(AHM)2023

Resolution Professional has not served the respondent properly inspite of orders. RP is directed to serve respondent by proper procedure subject to cost of Rs. 5,000/- to be paid by the Prime Minister Relief Fund within one week.

Application is dismissed.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)